

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01079/2016

Chandigarh, this the 15th day of January, 2018

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Association of Medical Social Workers, PGIMER, Chandigarh, (Regd. No.4098/2010), registered Office at House No.E-34, G.H. 94, Sector 20, Panchkula, through its President.
2. Om Prakash Giri, aged 41 years, son of Sh. Sudama Goswami, Medical Social Worker Grade-II, Department of Psychiatry, Drug De-addiction and Treatment Centre, PGIMER, Chandigarh, R/o House No.275, First Floor, Khuda Lahora, New Colony, Chandigarh.

....APPLICANTS

(Present: Mr. R.K. Sharma, Advocate)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
2. Additional Secretary (Admn.) & Chairman Departmental Anomaly Committee, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
3. Secretary to Government of India, Ministry of Finance, Department of Expenditure, North Block, New Delhi.
4. Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh, through its Director.

....RESPONDENTS

**(Present: Mr. Vikram Sharma, Advocate proxy for Mr. Amit Jhanji, counsel for respondents no.1, 2 & 4.
Mr. K.K. Thakur, counsel for respondent no.3)**

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the applicants intends to withdraw the present Original Application (OA), on account of changed circumstances, and to enable them to file detailed representation, for redressal of their grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicants file such representation, within a period of one month, then the same would be decided by the Competent Authority, by passing a speaking / reasoned order, and in accordance with law, within a period of two months thereafter.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 15.01.2018.

'rishi'